BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 133/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

Name of the Company:

Allcargo Logistics Ltd

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. MEGHA JANI TANAYA SHAH	ADVOCATE	PENTONER	Tanga Shah
2. ANIP A. GANDNI	phyolmiz	respo.	Mi A. M

ORDER

Learned Advocate Ms. Megha Jani present for Operational Creditor/ Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

For objections of Respondent, if any, and for hearing before admission, list the matter on 07.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.